

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
RAJYA SABHA
QUESTION NO 06.05.2010
ANSWERED ON
DEFINITION OF SENIOR CITIZEN .

4565

SHRI VIJAYKUMAR RUPANI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

- (a) whether it is a fact that there is a vast difference between the definition of senior citizen in different departments these namely being 58 years, 60 years, 62 years;
- (b) if so, the reasons therefore; and
- (c) the steps taken by Government for similarity?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a) to (c): As per the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, a `Senior Citizen` means any person being a citizen of India, who has attained the age of sixty years or above. However, for the purpose of providing benefits under various schemes for older persons, the age limit for deciding eligibility varies.